

(a) whether it is a fact that many personnel in Border Security Forces posted in remote border areas are infected with Malaria, caused due to mine exposure, as well as cerebral Malaria and are languishing in duty without proper medication;

(b) whether it is also a fact that due to hardship and inaccessibility of proper medical facilities, many personnel have left the job;

(c) if so, the details thereof;

(d) whether steps are being taken by Government to provide health facilities for personnel of BSF posted in remote border areas; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Some Border Security Forces personnel serving in remote border areas get infected with Malaria/ Cerebral Malaria. But such affected personnel are given prompt medical attention and rest.

(b) and (c) No Sir, no BSF personnel has left the job due to hardship and inaccessibility to proper medical facilities.

(d) and (e) A Malaria Cell has been established at Composite Hospital, Agartala to monitor malaria scenario in the North Eastern region. All the BSF units deployed in remote border areas are provided dedicated medical officers with sufficient arrangements like anti-malaria drugs, rapid diagnostic kits, etc. and adequate facilities for timely evacuation of serious patients for further treatment. Besides, BSF personnel deployed in malaria infested areas are also provided with mosquito nets, nets covering faces and mosquito repellents, etc. to protect themselves from mosquito bites.

Special R&R package for flood affected people in Assam

2026.SHRI KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government will consider a Special Relief and Rehabilitation package for the flood effected people of Assam, those who have become landless by the flood for last ten years;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Financial assistance, under the present Schemes of Calamity Relief Fund (CRF)/National Calamity Contingency Fund (NCCF) in the wake of natural calamities, is provided towards immediate relief. Objective of these relief Schemes is to reduce the level of suffering of the affected people by providing gratuitous assistance as an immediate help.

Further, the assistance from CRF/NCCF is provided as per approved items and norms, which *inter alia* include assistance for damage to crops, damage to houses, gratuitous relief, medical aid,

provision for utensils/clothing, loss of animals, assistance for feed, fodder to animals and ex-gratia payment to families of deceased persons.

There is no provision of any special package in the existing Schemes of CRF/NCCF in areas affected by natural calamities, including floods.

The rehabilitation of people who are rendered homeless due to floods etc. is required to be undertaken by the concerned State Government from its own resources/Plan funds.

Crime and criminal tracking network

2027. SHRI TARIQ ANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has given clearance to the Crime and Criminal Tracking Network and Systems project;

(b) if so, the salient features of this project; and

(c) what is the time-frame for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Sir.

(b) Under the Crime and Criminal Tracking Network & Systems (CCTNS) Project, which is proposed to be implemented as a Mission Mode Project, about 14000 Police Stations and 6000 other police offices at various levels would be interconnected for evolution of IT-enabled state-of-the art tracking system around "investigation of crime and detection of criminals" in the real time. The project will be implemented in a manner where the major role in the implementation of the project would be with the States and the role of the Centre would be largely confined to development and management of the Core Application Software and aspects pertaining to issuing guidelines, review and monitoring of the project implementation.

(c) The Project is expected to be implemented during the three years under the Xlth Five Year Plan from 2009-2010 to 2011-2012.

Opposition to Criminal Procedure Code (Amendment) Act, 2008

2028. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Criminal Procedure Code (Amendment) Act, 2008 is being opposed by women;

(b) whether it is also a fact that the said amendment act is being opposed by lawyers also and consequently courts are being boycotted; and

(c) the action proposed by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Some Lawyers' Associations and a Women's Organization have

Original notice of the question was received in Hindi.